Standing Committee Report Summary

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2011


- The Bill seeks to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. The Act provides for speedy machinery for eviction of unauthorised occupants from public premises.

- The Bill includes within the definition of public premises any premises belonging to or leased by any company in which the central government and state governments hold at least 51 per cent of the shares (including subsidiaries of such company), and whose business is metro railway.

- The Bill amends the definition of public premises in relation to the National Capital Territory of Delhi by including Municipal Council (as defined in the New Delhi Municipal Council Act, 1994) along with Municipal Corporation.

- The Committee expressed its agreement with the proposed amendments in the Bill. It expressed its wish that the government act swiftly in this matter.

- The Committee expressed that the government should make a provision for summary trial before the Estate Officer in cases of unauthorised occupation. It also wanted that the court of District and Sessions Judge should dispose of appeals against the orders of the Estate Officer in a time bound manner.

- The Committee noted the trifurcation of the Municipal Corporation of Delhi. It expressed that the government should bring amendments in the Bill to substitute Municipal Corporation of Delhi with the newly created corporations.

- The Committee expressed its view that a maximum time limit should be prescribed for the disposal of cases before the Estate Officer.

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